## GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT LOK SABHA

### UNSTARRED QUESTION NO. 2108 TO BE ANSWERED ON 29.11.2016

### **INCLUSION IN SC LIST**

### 2108. SHRI RAM CHARITRA NISHAD:

#### Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the State Government of Tamil Nadu has demanded for the inclusion of Scheduled Castes converts to other religions in the list of Scheduled Castes through an Act of Parliament as provided for in Article 341 of the Constitution within the ambit of list of the Scheduled Castes under the Constitution (Scheduled Castes) Order, 1950, and if so, the details thereof;

(b) whether the Chief Minister of Tamil Nadu has also recently submitted a representation in this regard and if so, the details thereof; and

(c) the steps taken by the Government for inclusion of Scheduled Castes converts to other religions in the list of Scheduled Castes?

### ANSWER

# MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) & (b): Chief Minister, Tamil Nadu in her memorandum dated 14.06.2016 has inter-alia requested to bring a legislation to include all Scheduled Castes irrespective of religion within the ambit of Scheduled Caste

(c): A number of writ petitions have been filed in the Supreme Court, pleading for Scheduled Caste status for converts to Christianity and Islam, who may originally have belonged to castes, which are currently specified as Scheduled Caste. The matter is presently subjudice.

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